Sealing of Indo-Pak border

- †2291. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether a series of steps have been taken to strengthen security along India's International Border and the Line of Control with Pakistan;
 - (b) if so, the details thereof;
- (c) whether there are plans to seal the Indo-Pak border by December, 2018 and whether work in this direction is going on; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The Government has adopted a multipronged approach to strengthen security along India's International Border. The arrangements include deployment of Border Guarding Force (BGF), construction of border fence, roads, installation of flood lights, construction of Border Out Posts (BOPs), introduction of Hi-tech surveillance equipments, providing advanced weapons and Specialized Vehicles to Security Forces, etc.

(c) and (d) The Government of India has decided to plug the gaps along Indo-Pakistan Border by means of physical and non-physical barriers. In this regard, Government of India has sanctioned a pilot project for deployment of technological solutions.

Citizenship to migrants from Pakistan

- 2292. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has delegated authority to District Magistrates for issuing Indian citizenship to migrants from Pakistan in certain States/districts;
 - (b) if so, the details thereof; and
- (c) the steps taken by Government to evolve a mechanism so that migrants staying in remaining districts/States could also be benefited from this order?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The Government, in December, 2016 has delegated the power exercisable by it for registration as a citizen of India under section 5

[†] Original notice of the question was received in Hindi.

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and 6 of the Citizenship Act, 1955 in respect of any person belonging to minority communities in Afghanistan, Bangladesh and Pakistan to the District Magistrates/ District Collectors of 16 districts of 7 States namely Chhattisgarh, Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh and Government of NCT of Delhi for a period of two years from the date of publication of the Order.

(c) For districts not notified in the Government's Order dated 23.12.2016, the Secretary of the Department of Home of the State/Union Territory shall exercise the above stated powers. For the remaining States, the Central Government will continue to exercise such powers.

Extending OROP to paramilitary forces

- 2293. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government intends to extend the scheme of One Rank One Pension (OROP) and other Military facilities to the paramilitary forces as well at par with the Indian Military personnel; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are demands from the in-service and retired Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel for extending One Rank One Pension (OROP) at par with Defence personnel. CAPFs and AR personnel retire only on attaining the age of 57/60 years and they are entitled for pension and other pensionery benefits as per Central Civil Services (Pension) Rules, 1972. These rules are different from the pension rules applicable to Ex-servicemen. Further CAPFs and AR personnel, who are appointed on or after 01.01.2004 are covered under New Pension System (NPS).

Narcotics smuggled in Delhi

2294. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered by Narcotics Control Bureau during the last year and the current year so far in regard to seizure of narcotics smuggled in Delhi;
 - (b) how these figure compared to the figure of 2015; and
- (c) whether it is also a fact that Delhi has become a favourite transit hub for international drug smugglers and if so, what is Government's reaction in this regard?